

(b) to (d). During the calendar year 1979, three cases under Sections 21/22 of the M.R.T.P. Act were referred to the M.R.T.P. Commission for further inquiry and report. The Commission have submitted its reports in all the three cases and these reports are under consideration of the Government.

### **Flared up of Bombay High gas**

3429. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) is there any measurement/assessment as to how much gas has been flared up in Bombay High and other Centres in last few years;

(b) if so, how much has so far been flared up and the cost thereof;

(c) have Government fixed any time limit to finish various studies and start utilising that gas in various States; and

(d) which States and which projects are likely to get benefit of gas fuel?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

### **Demand of Bombay High gas by Gujarat**

3430. SHRI D. P. JADEJA:  
SHRI AHMED M. PATEL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a great demand of the Gujarat Government to deliver Bombay High gas to Gujarat State to be used for fertilizer units in the State:

(b) since when this demand was made; and

(c) what is the action taken by the Central Government in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) 1977.

(c) It has already been decided to set up two large-sized fertilizer plants based on offshore gas at Hazira in Gujarat.

The Gujarat State Fertilizer Company (GSFC) has submitted a revised feasibility report for a fertilizer expansion plant at Bharuch based on gas. A decision on this proposal would be taken on overall techno-economic considerations including factors such as availability of infrastructure, demand pattern in future, the relative economics of pipeline transportation of gas *vis-a-vis* transportation of fertilizers keeping in view the capacity of the Railways, etc.

### **Bangladesh Refugees migrated to Assam**

3431. SHRI SONTOSH MOHAN DEV: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the total number of East Bengal refugees migrated to Assam after 1947 till to-date;

(b) how many families have been rehabilitated in Assam through the State Government machinery with the Central Government loan and grant money; and

(c) whether the Government of Assam accepted these loans with or without any condition for rehabilitation of these East Bengal refugees?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) About 7.02 lakh persons since partition to 25th March, 1971.

(b) About 4.64 lakh persons.

(c) Loans for rehabilitation of Displaced Person families were released in consultation with the State Government based on the prescribed scales of assistance.

### Rural Electrification Schemes for Puri District of Orissa

3432. SHRI CHINTAMANI PANIGRAHI: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether in 1978-79 loans to the extent of 12.523 lakhs of rupees were given to Orissa State Electricity Board for rural electrification schemes in Khunda Block in Puri District;

(b) if so, the names of the villages for electrification of which this loan was given; and

(c) whether all these villages have been electrified?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Rural Electrification Corporation had sanctioned in 1978-79 a rural electrification scheme costing Rs. 12.523 lakhs for energisation of pumpsets in Khurda block in Puri District.

(b) In addition to intensive electrification in 600 already electrified villages, the above scheme envisages extension of electricity in 11 villages which were hitherto unelectrified. The names of these 11 villages are (1) Rasanga, (2) Gagalakanta, (3) Kumundi, (4) Rantanpur, (5) Ghansahi, (6) Patechandiparasad, (7) Bhikaripada, (8) Kundilo, (9) Chakadapodar, (10) Brasabandha and (11) Taladiha.

(c) The REC scheme in Khurda block, which is phased for completion over a period of 4 years, is jointly financed by the Rural Electrification Corporation and the State Bank of India. The State Electricity Board

has started execution of the scheme after drawing the first instalment of loan from the Corporation only in February, 1980.

### Rural Electrification Schemes for Puri District of Orissa

3433. SHRI CHINTAMANI PANIGRAHI: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether in 1979-80 loans were given to OSEB for rural electrification schemes in Jatni and Bhubaneswar blocks in Puri District in Orissa to the extent of 12.535 lakhs of rupees and Rs. 16 lakhs respectively;

(b) if so, the names of villages for which these loans were given; and

(c) whether those villages have been electrified?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) In 1979-80, the loans sanctioned to the Orissa State Electricity Board by the Rural Electrification Corporation included (i) loan amounting to Rs. 12.535 lakhs in respect of a rural electrification scheme in Jatni and Bhubaneswar blocks in Puri District; (ii) loan amounting to Rs. 12.024 lakhs for extension of electricity for energisation of pumpsets in villages in Bhubaneswar, Baliana, Batipatna blocks in Puri district and Niali, Kantapad, Cuttack Sadar and Barang block in Cuttack district and (iii) loan amounting to Rs. 4.60 lakhs for setting up of a workshop for repair of transformers at Bhubaneswar.

(b) The schemes referred to at Nos. (i) and (ii) of the reply to Part (a) of the Question envisage electrification of 76 new villages and intensive electrification in 69 already electrified villages. The names of the 76 villages, which has hitherto been unelectrified, is given in the statement attached.

(c) The schemes referred to in reply to part (a) of the Question were